

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'F' NEW DELHI**

**BEFORE SHRI O.P. KANT, ACCOUNTANT MEMBER
AND
SHRI KULDIP SINGH, JUDICIAL MEMBER
[Through Video Conferencing]**

ITA No.6444/Del/2018
Assessment Year: 2015-16

Sh. Rajeev Kariwala, C/o-Kapil Goel, Advocate, F-26/124, Sector-7, Rohini, New Delhi	Vs.	ITO, Ward-19(1), New Delhi
PAN :AAGPK0722M		
(Appellant)		(Respondent)

Appellant by	Sh. Kapil Goel, Adv.
Respondent by	Sh. Anil Gandhi, Sr. DR

Date of hearing	14.10.2021
Date of pronouncement	14.10.2021

ORDER

PER O.P. KANT, AM:

This appeal by the assessee is directed against the order of learned Commissioner of Income Tax (Appeals)-7, New Delhi, dated 08.08.2018 passed for assessment year 2015-16.

2. We have heard learned Representatives of both the parties through Video Conferencing.

3. The learned counsel for the assessee, vide his letter dated 9th October, 2021 sent through email, has requested for withdrawal of the appeal as the assessee has opted to settle the dispute

relating to the tax arrears for the assessment year under consideration, under the “Vivad Se Vishwas Scheme, 2020”. The Form No.3 has been received by the assessee, which is placed on record. The learned counsel, therefore, seeks permission to withdraw the appeal.

2. In view of the aforesaid, the appeal of the assessee is dismissed as withdrawn subject to a caveat that in case the dispute relating to tax arrears for the assessment year under consideration is not ultimately resolved in terms of the aforestated Scheme, the appellant shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law.

3. In the result, the appeal of assessee is dismissed.

Order pronounced in the open court.

**Sd/-
(KULDIP SINGH)
JUDICIAL MEMBER**

**Sd/-
(O.P. KANT)
ACCOUNTANT MEMBER**

Dated: 14th October, 2021.

RK/-(DTDC)

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi